

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 29 OF 2016 &  
IA NOS. 81 & 240 OF 2016**

**Dated : 29<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Tata Steel Ltd.**

**.... Appellant(s)**

**Versus**

**Jharkhand State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Ankit Parhar

Counsel for the Respondent (s) : Mr. Farrukh Rasheed

**ORDER****IA No. 240 OF 2016**

*(Appl. for amendment of appeal)*

The appellant has filed this application for amendment of the appeal.

We have heard learned counsel for the applicant/appellant as well as learned counsel for the respondent.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of appeal on or before 06.05.2016 after serving copy on the other side.

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Learned counsel for the respondent seeks two weeks time to file reply. He may file the same on or before 13.05.2016 after serving copy on

the other side. Thereafter, rejoinder, may be filed on or before 27.05.2016 after serving copy on the other side.

List the matter on **04.07.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**